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Setting up of A Team for Liability cases

*62. SHRI JAGIR SINGH DARD: SHRI RANJI RANJAN SAHU:

Will the Minister of CHEMICALS & FERTILIZERS be pleased to state:

- (a) what is the procedure adopted by the Team set up to determine liabilities and whether the Team is likely to take up verification|determination of liability on a case to case basis or all the liabilities would be worked out and consolidated report would be sent to Government:
- (b) whether it is a fact that the Team comprises of retired persons;
- (c) if so, in what manner they would be accountable:
- (d) whether the Team hag been provided with earlier decisions of Courts and other relevant papers including legal opinion of Ministry of Law; and
- (e) if so, what are the details of records given to the Team and what are the names and designations of persons who have been assigned the work to assist the Team?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV); (a) to (e) With a view to settling the long pending tissues of recoveries from various drug companies into the Drug Prices Equalisation Account (DPEA), the Government has constituted a Three Member Committee under the Chairmanship of Mr. Justice R. L. Gupta, a sitting Judge of the Delhi High Court, including Dr. P. K. Mattoo and Shri J. S. Iyer, both retired Government Officers. The Committee, being independent in its functioning, decides the procedure to be adopted by it. Adequate provisions have been made for staff to assist the Committee. Documentation, as required by Committee, has been provided.

Violation of Law by National and International Carriers

*63. SHRI N. GIRIPARIASAD: SHRI GURUDAS DAS GUPTA:

Wiil the Minister of CIVIL AVIATION AND TOURLSN. be pleased to state:

- (a) whether it is a fact that the private national and internationsl.si carriers are resorting to traiff violutions and other discounting policies in violation of Indian laws to promote their.- t usiness; and
- if so, the details thereof and Government's reaction ther to ? THE MINISTER OP CIVIL AVIATION AND TOURJSiV. SHRI GULAM NABI AZAD): (a) and ;(b) in June, 1994, the Board of Ail the Repreemative (BAR) reported to L GCA that some foreiga ainines operating from India particularly the European and U.K. Carries were resorting to tariff violations in contravention of the provinions of the Aircraft Rules, 1937. A meeting of all foreign operators was convened by the Director General of Cvil Aviation on 08.07.1994 to discuss litis issue and the operators were advised to follow stricitly the provisions of Aire aft Rules, 1937 in regard to levy of fa res.

Private national carriers i.e. Air Taxi Operators, being non-scheduled operators, are allowed to levy any tariff depending on the market conditions.

Development of the aafation linkage in N-E

*64. SHRI MD. SALIM: SHRI NILOTPAL BASU:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether Government are attaching prime importance to the development of the North-East aviation linkage;
- (b) if so, whether such an approach is in consonance with the fact that the